

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 86121 to 86124 OF 2013

[Arising out of Order-in-Appeal No: RPS/104-105/NSK/2012 dated 12th December 2012 passed by the Commissioner of Central Excise and Service Tax (Appeals), Nashik]

Anil Printers

B-30 MIDC, Ambad, Nashik-422010

... Appellant

versus

Commissioner of Central Excise and Service Tax

Kendriya Rajaswa Bhavan, Gadkari Chowk,
Nashik- 422002

...Respondent

WITH

EXCISE APPEAL NO: 86125 OF 2013

[Arising out of Order-in-Appeal No: RPS/104-105/NSK/2012 dated 12th December 2012 passed by the Commissioner of Central Excise and Service Tax (Appeals), Nashik]

Ashokka Agarwal

B-30 MIDC, Ambad, Nashik-422010

... Appellant

versus

Commissioner of Central Excise and Customs

Kendriya Rajaswa Bhavan, Gadkari Chowk,
Nashik- 422002

...Respondent

WITH

EXCISE APPEAL NO: 87138 to 87143 OF 2013

[Arising out of Order-in-Appeal No: RPS/47-48/NSK/2013 dated 18th February 2013 passed by the Commissioner of Central Excise and Service Tax (Appeals), Nashik]

Anil Printers

B-30 MIDC, Ambad, Nashik-422010

... Appellant

versus

Commissioner of Central Excise and Service Tax

Kendriya Rajaswa Bhavan, Gadkari Chowk,
Nashik- 422002

...Respondent

AND

EXCISE APPEAL NO: 87144 OF 2013

[Arising out of Order-in-Appeal No: RPS/47-48/NSK/2013 dated 18th February 2013 passed by the Commissioner of Central Excise and Service Tax (Appeals), Nashik]

Ashokka Agarwal

B-30 MIDC, Ambad, Nashik-422010

... Appellant

versus

Commissioner of Central Excise and Customs

Kendriya Rajaswa Bhavan, Gadkari Chowk,
Nashik- 422002

...Respondent

APPEARANCE:

None for the appellants

Shri Xavier Mascarenhas, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 87437-87448/2023

DATE OF HEARING:

20/12/2023

DATE OF DECISION:

20/12/2023

PER: CORAM

These appeals have been filed against order¹ of Commissioner of Central Excise and Service Tax (Appeals), Nashik and order² of Commissioner of Central Excise and Customs (Appeals), Nashik.

2. None appeared for the appellants. We have heard Learned Authorized Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellant has not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

*/as

¹ [order-in-appeal no. RPS/104-105/NSK/2012 dated 12th December 2012]

² [order-in-appeal no: RPS/47-48/NSK/2013 dated 18th February 2013]